

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-120/2003/13241/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>th</sup> 15 December, 2022.

Sub: **Casual leave.**

Ref:- Your letter No.MACT/GLP/2022/1527, dtd. 13.12.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 15.12.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 14.12.2022 till the morning of 16.12.2022.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-128/2007/13242-13243/A, dated , 15-12-2022**  
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**